

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA 32/95.

Dt. of Order: 16-1-95.

S.Subhash

...Applicant

Vs.

1. The Asst.Engineer, Cross Bar Installation, New Telephone Exchange, Nizamabad.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Doorsanchar Bhavan, Hyderabad.

...Respondents

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Counsel for the Applicant : Shri K.Venkateswara Rao

Counsel for the Respondents : Shri N.R.Devraj, Sr.CGSC

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

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OA 32/95.

Dt. of Order: 16-1-1995.

(Order passed by Hon'ble Shri A.B.Gorthi, Member (A)).

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The applicant states that he was initially engaged as a Casual Labour under the control of the Respondents on 1-8-86 and eversince he worked continuously till 30-4-89 with usual intermittent breaks. His prayer in this application is for a direction to the Respondents to re-engage him as a Casual Mazdoor keeping in view the above service rendered by him with the Respondents.

2. Heard learned counsel for both the parties. In support of his contention of having worked under the Respondents, the applicant annexed (Annexure-I) a statement showing the days of work rendered by the applicant. Sri NR Devraj, counsel for the Respondents states that the Respondents would verify the facts stated in the Original Application and being found to be genuine, the applicant will be considered for re-engagement.

3. In view of the above, the Original Application is disposed of at the admission stage with the consent of counsel for both the parties with the following directions to the Respondents :-

(i) the respondents shall verify the days of working of the applicant under them;

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....3.

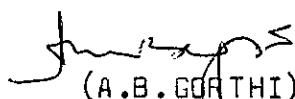
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(ii) the name of the applicant will be entered in the Casual Labour register of the Respondents at an appropriate place keeping in view the number of days service rendered by him;

(iii) the applicant will be re-engaged as soon as there is work and in preference to the outsiders and those who rendered lesser number of days of service. For this purpose no casual labour presently engaged need be retrenched;

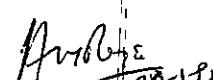
(iv) the case of the applicant for grant of Temporary Status and subsequent regularisation shall be considered in accordance with the extant scheme/instructions.

4. The Original Application is ordered accordingly without any order as to costs.


(A.B. GORTHI)
Member (A)


(A.V. HARIDASAN)
Member (J)

Dt. 16th January, 1995.
Dictated in Open Court.


Deputy Registrar (Judl.)

20-1-95

av1/ Copy to:-

1. The Asst. Engineer, Cross Bar Installation, New Telephone Exchange, Nizamabad.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Doosancha Bhavan, Hyderabad.
4. One copy to Sri. K. Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rs m/-

32/45

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(1)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(2)

DATED : 10/1/95

ORDER/JUDGEMENT.

M.A.R.P/C.P.No.

O.A.NO. 32/45

Admitted and Interim directions
issued

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLKR

